

Elections to the Residents' Welfare Association, Aliganj, New Delhi

2669. SHRI MOHAMMED AMIN: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the elections to the Residents' Welfare Association, Aliganj, New Delhi, have been declared invalid;

(b) if so, what action has been taken against the officials responsible therefor;

(c) what are the charges against the candidates who have been declared elected in the latest elections;

(d) whether the Department of Welfare has gone through the Inspector's report; and

(e) if so, what action has been taken thereon as well as against the candidate who have been elected?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) The elections have been set aside.

(b) to (e) For the block of 1989-91, the elections of the Welfare Association Government Quarters, Aliganj, New Delhi, were held on 29-4-1989. Against these elections a complaint regarding discrepancies in the voters list was received in the Department of Personnel and Training. The complaint letter was referred to the Area Welfare Officer to make a thorough investigation into the matter. The report of the Area Welfare Officer was examined by this Ministry and the competent authority decided to set aside the said elections based on the finding of the Area Welfare Officer's report. There is no provision to take any action against the officials responsible therefor and against the elected candidates under the Model Constitution of the Residents' Welfare Association.

Reserved Quota for SC/ST in Government Service and Public Undertakings

2670. SHRI AMRITLAL BASUMATARY: Will the PRIME MINISTER be pleased to state:

(a) what is the number of vacancies in reservation quota of services for the Scheduled Castes and Scheduled Tribes to be filled up in Government and public undertakings during the last five years;

(b) whether there was any ban on recruitment of services or on filling up the vacancies;

(c) if so, since when; and

(d) if not, what are the reasons for not filling up the vacancies?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Statements I and II are enclosed. [For statements II See Appendix CLI, Annexure No. 154]

(b) and (c) The ban introduced in June, 1984 (applicable to all vacancies) was relaxed in 1986 to permit filling up of vacancies both in plan and non-plan sectors, arising due to promotion, death, resignation, dismissal, removal or deputation etc., subject to fulfilment of certain conditions. This is applicable also to the share of vacancies required to be filled by SC/ST.

(d) In some cases not all the reserved vacancies could be filled by SC/ST candidates as sufficient number of suitable candidates were not available.

Statement

The vacancies reserved for Scheduled Castes/Scheduled Tribes in Direct Recruitment as on 1-1-1984, 1-1-1985, 1-1-1986, 1-1-1987 and 1-1-1988

Group	No. of vacancies reserved for SCs	No. of vacancies reserved for STs
Based on vacancies reported during the previous three recruitment years		
<i>As on 1-1-1984</i>		
A	297	155
B	218	143
C	12373	5034
D	9260	4725
(Excluding Sweepers)		
<i>As on 1-1-1985</i>		
A	328	156
B	144	63
C	8360	3967
D	6227	3425
(Excluding Sweepers)		
<i>As on 1-1-1986</i>		
A	258	159
B	115	62
C	6556	3391
D	7447	2448
(Excluding Sweepers)		
<i>As on 1-1-1987</i>		
A	330	233
B	97	42
C	5145	2536
D	3680	2024
(Excluding Sweepers)		
<i>As on 1-1-1988</i>		
A	407	189
B	90	63
C	7325	3710
D	5377	3227
(Excluding Sweepers)		